

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH, 'I-1': NEW DELHI**

(Through Video Conferencing)

**BEFORE SHRI R.K. PANDA, ACCOUNTANT MEMBER AND
SH. C.N. PRASAD, JUDICIAL MEMBER**

**ITA No.4180/DEL/2019
[Assessment Year: 2010-11]**

Sh. Harish Doraiswamy, E-9/16, Second Floor, Vasant Vihar, New Delhi-110057 PAN-AAGPD2971D	Vs	Deputy Commissioner of Income Tax, Circle-70(1), New Delhi
Assessee		Revenue

Assessee by	Sh. V. Raja Kumar, Adv.
Revenue by	Sh. M. Barnwal, Sr. DR

Date of Hearing	29.11.2021
Date of Pronouncement	29.11.2021

ORDER

PER R.K. PANDA, AM,

This appeal filed by the assessee is directed against the order dated 28.02.2019 of the learned CIT(A)-32, New Delhi, relating to Assessment Year 2010-11.

2. The learned counsel for the assessee, vide his letter dated 27.10.2021, has requested for withdrawal of the appeal filed by the assessee stating that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme,

2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Sr. DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was pronounced in the open court on conclusion of Virtual Hearing on 29.11.2021.

Sd/-

[C.N. PRASAD]

JUDICIAL MEMBER

Delhi; Dated: 29/11/2021.

Shekhar, Sr. P.S

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Sd/-

[R.K.PANDA]

ACCOUNTANT MEMBER

Asst. Registrar,
ITAT, New Delhi